

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

18. C.P. (IB)-897(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024**

**NAME OF THE PARTIES:- Bank Of Maharashtra**  
**V/s**  
**Mrs. Mamta Wankhede**  
**(Personal Guarantor Of M/S Agro Pride**  
**Private Limited).**

**Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**C.P. (IB) -897(MB)2023: -**

**Present:** - Adv. Hanspreet Kaur Sohal appearing for the Financial Creditor is present through VC. Adv. Manoj Mishra appeared for the RP through VC.

Learned Counsel for the Financial Creditor was directed on the last date of hearing i.e. 04.06.2024 to serve on the Personal Guarantor and file proof of service but the Financial Creditor has not filed the proof of service. One more opportunity is granted to the Financial Creditor to file proof of service within two weeks, failing which the matter will be dismissed on the ground that the Financial Creditor is not interested in pursuing the case.

Counsel is also directed to serve a copy of the RP report on the Personal Guarantor through RPAD, Speed Post, and file proof of service well before the next date of hearing. On receipt of the notice respondent /Personal Guarantor is granted two weeks time to file reply/objection, if any against the RP report after serving an advance copy on the other side. List this matter on **04.09.2024**.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*NAVNATH*

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**